NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP (IB) NO. 16/Chd/Pb/2017.

In the matter of:

M/s. Dunn Foods Private Limited, Plot No. 469, Industrial Area, Phase VIII-B, Mohali (Punjab)

.....Corporate Applicant/Debtor

Present:

Mr. G.S. Sarin, Practising Company Secretary along with

Mr. J.K. Grover, CA, Authorised Representative for applicant. Mr. Prakash Dev Sharma, proposed Interim Resolution

Professional.

Authorised Representative of the Corporate Applicant seeks time to remove the formal defects especially with regard to the list and addresses of the operational creditors. It is also submitted that a fresh Form No.2 would be filed as the proposed Resolution Professional has already been appointed as such in the case of another company whose promotors are the same as that of the applicant-company. For suggesting another Interim Resolution Professional, Mr. G.S. Sarin, PCS, Authorised Representative of the applicant accepts notice with regard to the formal defects. The same be removed within one week and matter be listed immediately after the defects are removed.

(Justice R.P.Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

April 25, 2017